

system and to build up a buffer stock. The matter will be further reviewed at the time of formulating the Kharif policy for the marketing season 1977-78.

(c) The methods of procurement and the quantum of levy are decided by the State Governments. A statement showing the limits of levy in force in the States is attached.

Statement

State-wise procurement by way of levy on paddy/rice

1. Andhra Pradesh	. 50% levy on millers.
2. Bihar	. No levy.
3. Gujarat	. Graded levy on producers.
4. Haryana	. 90% levy of rice on millers/dealers.
5. Himachal Pradesh	. No levy
6. Karnataka	. Graded levy on producers of paddy, jowar and ragi.
7. Jammu and Kashmir	. No levy.
8. Kerala	. Graded levy on producers.
9. Madhya Pradesh	. 60% levy of rice on millers/traders.
10. Maharashtra	. Levy at specified scale with reference to land revenue payable by the land-holders in terms of any one of the foodgrains viz. paddy/rice/jowar/bazra/wheat.
11. Nagaland	. No levy.
12. Orissa	. No levy
13. Punjab	. 90% levy of rice on milles/dealers.
14. Rajasthan	. 60% levy of rice on millers.
15. Sikkim	. No levy.
16. Tamil Nadu	. Levy on wholesale dealers including millers on purchases of paddy/rice in specified areas at the rate of 40%.
17. Uttar Pradesh	. Rice under levy on millers/licensed dealers. Percentage of levy fixed at 75% in the Western districts of Uttar Pradesh and 40% in Gorakhpur and Varanasi Divisions. Some hilly districts/areas exempted from the purview of the levy order.
18. West Bengal	. Rice under levy on mills at 50%. Paddy under Producers levy also.

Grant of House Building Advance to Government employees

1829. SHRI R. K. MHALGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether both the Finance and the Law Ministries of Central Government in 1973 approved of the grant of house building advances to the Central Government employees for the purchase of flats subject to the provisions of Maharashtra Act No. XV 1971;

(b) whether there is a pressing need and also demand by the concerned persons for rationalizing and amending the House Building Advance Regulations of Government of India; and

(c) if so, what action has Government taken or propose to take in the matter and when?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) It was in 1972 and not in 1973 that, in consultation with the Ministeries of Law and Finance, it had been decided that the Maharashtra Act No. XV having provided for the ownership of an individual apartment in a building with full rights by making it heritable and transferable, mortgage of land by the individual Government servant, in a multi-apartment building built by a co-operative society of such Government servants, need not be insisted upon, provided the society by a Resolution, mortgages the entire land in favour of the President. However, if, for any reason, it was not possible to do so, then, a personal bond, to be executed by the Government servant together with a surety bond from two permanent Government servants might be accepted provided that, in lieu of the personal bond collateral security, too, could be accepted from the Government servant. The land of the society should, however, be free from encumbrance and it should be a society of the Government servants alone. Other conditions, such as the mortgage of the building/flat/apartment, were to remain the same as before.

Based on the above decisions, order were issued in February 1972 and these instructions are being acted upon.

(b) The Government have not received any complaints that these instructions are not being followed or that there is need to rationalise the same.

(c) The question does not arise.

दिल्ली दुग्ध योजना में रिक्त पद

1830. श्री यज्ञ वत्त शर्मा : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली दुग्ध योजना में इस समय कितने पद रिक्त पड़े हैं और उन पदों के नाम क्या हैं; और

(ख) ये पद कब से रिक्त पड़े हैं और इन पदों के कब तक भरे जाने की संभावना है?

कृषि और सिंचाई मंत्री (श्री सुरजीतसिंह बरनाला): (क) और (ख) जानकारी के संबंध में एक विवरण सभा पटल पर रख दिया गया है। [ग्रह मंत्रालय में रखा गया। देखिए संख्या RT-521/77]

Allotment of Land to the Department of Rehabilitation House Building Society

1831. SHRI L. L. KAPOOR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether 60 acres of land has been allotted in Malviya Nagar by the Department of Rehabilitation to the Department of Rehabilitation House Building Society and a sum of Rs. 10 lakhs has also been accepted;

(b) whether assurance to this effect was given in the last Lak Sabha; and inspite of this, the development of the Society was obstructed by the then Vice-Chairman of DDA/Works Housing Ministry; and

(c) if so, what steps have now been taken to resolve the issue?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir. The land